

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS  
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**RAJYA SABHA**

**UNSTARRED QUESTION NO.1475  
TO BE ANSWERED ON MONDAY THE 5<sup>TH</sup> DECEMBER, 2011**

**Extension of NALSA scheme to rural areas**

**1475. SHRIMATI GUNDU SUDHARANI:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the aims and objectives of National Legal Services Authority (NALSA) scheme, 2010;**
- (b) whether it is a fact that the above scheme is proposed to be implemented in every village of the country during 2011-12;**
- (c) whether any consultations have been held with the State Legal Service Authorities in this regard;**
- (d) if so, the details of (b) and (c) above;**
- (e) the amount allocated for the above scheme; and**
- (f) the progress of its implementation with a particular reference to Andhra Pradesh?**

**ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI SALMAN KHURSHID)**

- (a) The aim of the National Legal Services Authority (Legal Aid Clinics) Scheme, 2010 is to provide inexpensive local machinery for rendering legal services of basic nature like legal advice, drafting of petitions, notices, replies, applications and other documents of legal importance and**

also for revolving the disputes of the local people by making the parties to see reason and thereby preventing the disputes reaching courts. The objective of the Scheme is to provide legal services to the poor marginalized and weaker sections of the society as categorized in Section 12 the Legal Services Authorities Act, 1987.

(b)&(c) Yes, Sir.

(d) National Legal Services Authority drafted a National Plan of Action for the year 2011-12 and the NALSA's Scheme for setting up of Legal Aid Clinics in villages is a part of the National Plan of Action for the year 2011-12. The said Plan of Action was discussed in the 9<sup>th</sup> All India Meet of the State Legal Services Authorities held on 19-20 March, 2011 at Bhubaneswar, Orissa which was attended by the Hon'ble Executive Chairpersons and Member-Secretaries of the State Legal Services Authorities. The National Plan of Action was adopted in the meeting after its due deliberations.

(e) NALSA allocates funds to the State Legal Services Authorities for implementation of various Legal Aid Schemes/Programmes including NALSA (Legal Aid Clinics) Scheme, 2010 framed under the Legal Services Authorities Act, 1987. There is no separate allocation of funds provided to the State Authorities for the purpose of implementation of any particular Scheme. However, in the meeting of the Central Authority of NALSA held on 24<sup>th</sup> September, 2011 at Daman, it was resolved that the annual expenses for legal aid clinic may be limited to Rs.1 lakh per clinic in village areas.

(f) During the year 2011-2012, Legal Aid Clinics have been set up in 23 States and Union Territories. As regards Andhra Pradesh, so far 496 Legal Aid Clinics have been established in the State during the year 2011-2012.

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